

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 912 of 2020

IN THE MATTER OF:

Shashikala Indermal Jain

...Appellant

Versus

Dealberg Technologies Pvt. Ltd.

...Respondent

Present: -

For Appellant: Mr. Kairav Trivedi, PCA

For Respondent: Mr. Abhishek Emmanuel, Advocate.

O R D E R
(Virtual Mode)

05.04.2021 On 15.03.2021 Learned Counsel for the Respondent was directed to file Hard Copy of the Reply Affidavit within 10 days.

Today, when the case was called out Learned Counsel for the Respondent is present. Record shows that Hard Copy of the Reply Affidavit has not been filed. Although, Learned Counsel for the Respondent prays one week more time to file Hard Copy of the Reply Affidavit.

Learned Counsel for the Respondent is granted one-week time to file the same.

List the Appeal For Admission (After Notice) on **23rd April, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)